

**DIVISION BENCH**

**ITEM NO.111**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**APPEAL No.13/ALD/2023**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 2<sup>nd</sup> May, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>VIJAY KUMAR SHARMA &amp; ANR. V/S ROC, UP &amp; ANR.</b>
<b>UNDER SECTION</b>	<b>252(1) OF COMPANIES ACT, 2013</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

NONE : *For the Appellant*  
Sh. Krishna Dev Vyas, Adv. : *For the ROC*  
Sh. Niraj Kumar Singh, Adv. : *For the I.T. Deptt.*

**ORDER**

Ld. Counsels representing the ROC as well as the Income Tax Department are present physically. However, none present for the Appellant today.

- 1.** Ld. Counsels representing the ROC as well as the Income Tax Department seek and are granted another two weeks time for filing their report/ replies, with an advance copy to be supplied to the opposite side. The Appellant after receiving replies, if required may file rejoinder before the next date of hearing.
- 2.** Let the matter be adjourned for further hearing on 16<sup>th</sup> May, 2024.

**-Sd-  
(Ashish Verma)  
Member (Technical)**

**-Sd-  
(Praveen Gupta)  
Member (Judicial)**

**2<sup>nd</sup> May, 2024**

*Kavya Prakash Srivastava  
(Stenographer)*